

ITEM NO.8

COURT NO.5

SECTION IX

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 18959/2017

(Arising out of impugned final judgment and order dated 14-03-2017 in SA No. 122/2015 passed by the High Court of Judicature at Bombay At Nagpur)

NAGPUR IMPROVEMENT TRUST

Petitioner(s)

VERSUS

SHEELA RAMCHANDRA TIKHE

Respondent(s)

(FOR ADMISSION and IA No.89388/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.121571/2017-PERMISSION TO FILE ADDITIONAL DOCUMENTS and IA No.121572/2017-EXEMPTION FROM FILING O.T.)

Date : 05-09-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI  
HON'BLE MR. JUSTICE ASHOK BHUSHAN

For Petitioner(s) Mr. Shyam Divan, Sr. Adv.  
Mr. Huzefa Ahmadi, Sr. Adv.  
Mr. Satyajit A. Desai, Adv.  
Ms. Anagha S. Desai, AOR  
Mr. Varun Mathur, Adv.

For Respondent(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. R.L. Khapre, Adv.  
Mr. Abhishek Bhoot, Adv.  
Mr. Pratik R. Bombarde, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Mr. Shyam Divan, learned Senior Counsel for the petitioner, has completed his submissions. For reply by the respondent, to come up on Wednesday, the 19<sup>th</sup> September, 2018.

(SUSHIL KUMAR RAKHEJA)  
AR-CUM-PS

(SAROJ KUMARI GAUR)  
BRANCH OFFICER